

(a) the details of the shops constructed by Delhi Development Authority in DDA colonies 10-15 years back which have not been allotted so far;

(b) the reasons therefor and the loss suffered by DDA due to non-allotment of these shops in time;

(c) whether any responsibility has been fixed in this regard; and

(d) if so, the details thereof and the action taken by Government to rectify the situation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) DDA has reported that there are no such shops which were constructed 10-15 years back but have not been allotted so far.

(b) to (d). Question does not arise.

Alleged Corruption Cases in D.D.A.

1495. SHRI RAVINARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of alleged corruption cases in the Delhi Development Authority during the last three years; and

(b) the action taken by Government in the matter?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). DDA has reported that 868 such cases were registered for investigation during the years 1987-1988 and 1989. Of these, 249 cases were closed after preliminary investigations as allegations were not substantiated. Cases where investigations have been completed have resulted in 101 major penalty proceedings and 118 proceedings for minor penalty.

Demolition Slip to Jhuggi Dwellers

1496. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of jhuggis removed during the year 1988 by D.D.A.;

(b) whether the demolition slips were provided to all jhuggi dwellers, if not, the reasons therefor;

(c) whether certain cases with documentary evidence are still pending since March, 1988 for providing alternative plots in JJR scheme; and

(d) if so, the details thereof and action taken/proposed in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) to (d). Delhi Development Authority removed 4527 jhuggis during 1988 and issued demolition/possession slip to 2827 jhuggi dwellers who were found eligible in accordance with the policy for allotment of alternative developed residential plots. This has not been done in five cases because of vigilance angle involved.

Acquisition of Land by DDA for Commercial Purposes

1497. SHRI RAVI NARAYAN PANI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of land acquired by DDA in Delhi during the last 3 years; and the total land acquired for commercial purposes which is still undeveloped;

(b) the total vacant land presently available in different zones of Delhi;

(c) the details of land which is unauthor-